

No. HCE 181/2019

**High Court of Karnataka
Bengaluru,
Dated: 8th May 2020.**

C I R C U L A R

As per the **Instructions/Advisory** issued along with this office notification dated 21.04.2020 and the directions issued by the Hon'ble Committee constituted to monitor the implementation of the Advisory issued by the High Court of Karnataka for containment of COVID-19 in respect of Staff of High Court including Benches and District Judiciary, the officers and officials of this office are hereby directed to strictly follow the **Instructions/Advisory** issued along with the office notification dated 21.04.2020 and any breach of the same would be treated as '**misconduct**' which would attract action as per Rules.

Further, the officers / officials who have been on any kind of leave and has left the headquarters on or before 24.03.2020, while reporting to duty for the first time, shall get examined themselves before the Doctors in High Court Dispensary and as per the medical advice, if necessary, they must be ready to undergo compulsory home quarantine for a period of 14 days.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

**Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL**

To:-

1. The Secretary to Hon'ble the Chief Justice,
2. The Private Secretaries to all the Hon'ble Judges,
3. The P.A.s to Registrar General / Registrar (Vigilance) / Registrar (Statistics & Review) / Registrar (Administration) / Registrar (Computers) / Registrar (Judicial) / Registrar (Recruitment) / Registrar (Infrastructure & Maintenance) / Central Project Co-ordinator (Computers),
4. The Directors, Karnataka Judicial Academy / Bangalore Mediation Centre / Arbitration Centre, Bengaluru,
5. The Additional Registrar Generals, High Court of Karnataka Benches at Dharwad and Kalaburagi for necessary action,
6. All the Principal District and Sessions Judges in the State,

Contd.,

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7. The Secretary, High Court Legal Services Committee,
8. The Assistant Secretary, Karnataka Law Reporting Council, Bengaluru,
9. Medical Officers, High Court Dispensary, for information and necessary action,
10. All Group – ‘A’ and ‘B’ officers of this office for information and necessary action,
11. The Section Officers and concerned Heads of Branches with a direction to circulate this Notification amongst the staff working under their control,
12. The P.A. to Registrar (Judicial) with a request to circulate amongst all the Court Officers and Assistant Court Officers,
13. All the Court Halls,
14. The Section Officer, HCA – II for necessary action,
15. The Assistant Registrar / Section Officer, GOB – I and DJA – I for information and necessary action,
16. Notification file,
17. Office Copy.